The Competition Commission of India (CCI) has been mandated under Competition Act 2002 (Act) to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade in the markets. In this pursuit, CCI is also mandated to take suitable measures for the promotion of competition advocacy under Section 49 of the Act. Academia (Universities/Educational Institutions) is one of the most important stakeholders in creating a culture of competition in India by imparting relevant training to the future advocates, business leaders, professionals and policy makers.

For the purpose of engaging with academia, the Commission already has a scheme for internship at CCI. The Commission also supports Moot Court Competition on Competition Law. The present scheme intends to further deepen such engagement with academia.

In order to take advocacy initiatives further, the Commission invites proposals from all the Universities/Educational Institutions (hereinafter “institution”) desirous to conduct competition law advocacy programmes by way of interactive sessions/ workshops/ seminars as per the scheme delineated as under:

**General Conditions**

1. The institution should be of repute and recognised by any one of the bodies in academia like University Grants Commission, All India Council for Technical Education and Bar Council.

2. The institution must have full-fledged course on Law/Economics/Management/Commerce/Finance/Regulatory Affairs/Public Policy.

3. The institution must have well equipped infrastructure to conduct proposed programmes.

4. The proposal to CCI to conduct advocacy programme must be duly approved by the Vice-Chancellor/Head of Institute.

**Specific Conditions**

1. The minimum duration of session on Competition Law/ Economics must be of Two hours.

2. There should be at least around 30 participants.

3. There must be adequate infrastructure for making presentations like auditorium, conference room and other associated facilities.
For aforesaid advocacy programmes to be conducted by the institution the CCI may depute its officer/s to take session/s. The expense of travel and stay of officers will be borne by the CCI. Logo support for such programmes may also be provided, subject to CCI logo policy (Annexure -X). Besides, financial support to the extent of Rs.20,000/- may also be provided, depending on the scale of the advocacy programme and based on certification by the institute of having actually incurred the expenses in organising the advocacy programme.

Proposal(s) under the scheme may be sent by the Vice-Chancellor/ Registrar/ Head of Department to the Adviser (Advocacy) at advocacy@cci.gov.in The proposal must reach CCI at least one month prior to the proposed date of the programme.

*****
Guidelines for Extending Logo Support for Advocacy Events

The commission may extend logo support for advocacy events in the following manner:

1) The logo support will be considered for advocacy events organized by entities, namely, Government, Statutory body, Industry / Trade Association and NGO. The logo support will not be considered for advocacy events organized by an individual, partnership firm, or a company.

2) The logo support will be considered only on a request, along with the undertaking (Annexure A) by the entity organizing the advocacy event.

3) The logo support may be extended for a specific advocacy event or a series of advocacy events to be organized by an entity or a few entities jointly.

4) The advocacy events must have participation of functionaries of the commission at appropriate level, as Chief Guest, Guest of Honour, Panelist, speaker, Discussant, etc.

5) The advocacy must not have sole/ principal sponsor who has a matter pending before the commission or the competition appellate tribunal.

6) The session where the chairperson or a member is participating must not have presence on the dais of any person who or whose organization has a matter pending before the commission or the competition Appellate tribunal.

7) The commission shall not have any obligation, financial or otherwise, in respect of the advocacy event, unless expressly approved by the commission and such approval has been conveyed in writing to the organizing entity before the event.

8) The logo support will be extended on the approval of chairperson on consideration of the request.
Annexure A

**Undertaking**

(To be taken on email/ letterhead of the organizers)

Sub: *logo support for* ----------------

We thank the competition commission of India for accepting our request to provide CCI logo Support for our event-----------------(name of the event) at--------------(City) on-------------(Date).

We undertake as under:

1. This event shall not have sole / principal sponsor who has matter pending before the commission or the competition Appellate Tribunal.
2. The session where the chairperson or a member is participating shall not have presence on the dais of any person who or whose organization has a matter pending before the commission or the competition Appellate Tribunal.
3. The commission shall not have any obligation, financial or otherwise, in respect of the advocacy event.

Signature and seal

of Authorized Representative of the organizing Entity